

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP(IB) No. 24/Chd/Hry/2021

IN THE MATTER OF:

**Small Industries Development Bank of ...
India**

Petitioner

Versus

**Smt. Nanki Singh W/o Sh. ...
Amitabh Jhingan**

Respondent

Under Section: 95, IBC 2016

Order delivered on 24.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. D. P. Garg, Advocate.

For the Respondent : Mr. Manuj Nagrath, Advocate.

For the RP in person : Mr. Vivek Bansal.

ORDER

Heard the submissions made by the RP in person as well as the counsel for RP. The RP is directed to look into the report submitted by him and supplement the same if required within one week. The learned counsel for the Personal Guarantor is also directed to submit his written submissions, if any, in the matter. List this matter on 13.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)